

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH

ORIGINAL APPLICATION NO. 168/2023

Raju Goyal

Applicant

V/s.

Mira Bhayandar Municipal Corporation
& ors.

Respondents

AFFIDAVIT-IN-REPLY

I, Sanjay Donde, the Deputy Municipal Commissioner of Mira Bhayandar Municipal Corporation, do hereby state on solemn affirmation as under:

1. I say that present application is registered pursuant to letter of applicant alleging huge illegal construction. The applicant has suppressed that alleged structure was temporary tent on open land for a religious congregation. I submit that section 234 of Maharashtra Municipal Corporation Act 1949 reads as under:

234. *With the concurrence, in any area for which a Commissioner of Police has been appointed, of the Commissioner of Police or any officer nominated*



by him and elsewhere, of the District Magistrate or any officer nominated by him, the Commissioner may grant a written permission for the temporary erection of a booth and any other such structure on any street on occasions of ceremonies and festivals.



I submit that large number of persons were likely to gather for religious congregation of Jain religion from 1st June 2023 to 30th November 2023. I submit that on account thereof Municipal Corporation granted temporary permission dated 23/01/2023 for erection of temporary tents. I submit that said permission was granted pursuant to NOC dated 6/7/2022 granted by Traffic Department, NOC dated 16/7/2022 granted by Police Department and NOC dated 19/7/2022 granted by Fire Department. I say that after completion of function, structures have already been removed. Hereto annexed and marked **Exh."A"** are the copies of NOC dated 6/7/2022 granted by Traffic Department, NOC dated 16/7/2022 granted by Police Department, NOC dated 19/7/2022 granted by Fire Department and temporary permission dated 23/1/2023 granted by respondent no. 1 corporation.

2. I therefore submit that temporary tents subject matter of present application were not illegal but were pursuant to permission granted by respondent no.1 corporation. I submit that

the same would also explain why Environment Clearance was not insisted upon. I say that tents were permitted to facilitate the religious function and public participating in the function. I say that no permanent construction was to be erected. I reiterate that temporary tents have already been removed.

3. I say that present application was filed in October 2023 i.e. at the end of function. I submit that applicant has not placed correct and complete facts before this Hon'ble Tribunal. I am not dealing with contentions which are subject matter of other cases and/or are not pertaining to respondent no. 1 corporation.

4. I submit that municipal officers have acted strictly in accordance with law, bonafide, reasonably, fairly and in public interest. I say that there is no case on merit and none of the reliefs prayed for by the petitioner deserve to be granted.

5. I deny each and every allegation, averment, statement and submission made in the above letter/application which is contrary to and/or inconsistent with what is stated hereinabove and/or is not specifically dealt with. I crave leave to file additional affidavit in reply as and when required. I therefore submit that there is no substance in the application and the same deserves to be dismissed with costs in the interest of justice.



6. I say that what is stated hereinabove is true and correct to the best of my knowledge, information and belief.

Solemnly affirmed at

This day of September, 2024

Deponent
उपायुक्त (मु.)
मिरा भाईंदर महानगरपालिका

Identified by me

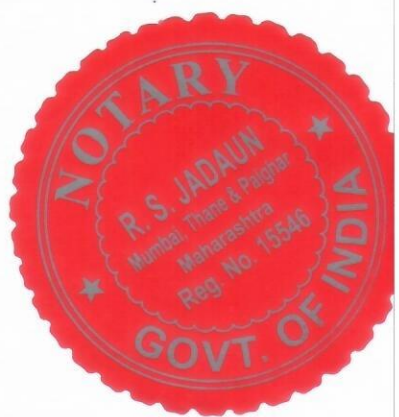
Before me

For Advocate for Respondent Corp.

BEFORE ME

16/09/2024

R. S. JADAUN
Advocate & Notary Govt. of India
G-1, B-Wing, Shri Gajanan Prashana C.H.S.,
Opp. Police Station, Bhayander (W),
Dist. Thane-401101. Mobile: 9076149537
Reg. No. Serial No.





मिरा-भाईंदर वसई-विरार पोलीस आयुक्तालय
काशिमीरा वाहतूक विभाग, परिमंडळ -१,
कार्यालयाचा पत्ता- काशिमीरा पोलीस ठाण्याजवळ, मिरारोड पुर्व, ता. जि. ठाणे.
pitrfkashimira.mb-vv@mahapolice.gov.in 7710012897



5

999C
जा.क्रं.वा.शा- /२०२२

Exhibit "A"

दि.०६/०६/२०२२

प्रति,

मा. प्रभाग अधिकारी, सो,

प्रभाग-क्रं-०६, मि.भा. मनपा

यांस सविनय सादर..

मिरा - भाईंदर महानगरपालिका
प्रभाग क्र. ०६
आवक क्र :- ५७३
दिनांक ०६/०६/२०२२

विषय:- मंडप / स्टेज बांधणेकरिता नाहरकत अर्जदाराबाबत.

संदर्भ- जा.क्रं मनपा/प्र.क्रं.०६/२०२२-२३ दि.३०/०६/२०२२ अन्वये.

महोदय,

उपरोक्त विषय व संदर्भान्वये सविनय सादर की, वरिल संदर्भान्वये इकडील कार्यालयात पत्र प्राप्त झालेले असून अर्जातील अर्जदार यांनी नमुद जागेवर मंडप उभारण्यास परवानगी मागीतली आहे. सदर जागेचे वाहतुकीच्या दृष्टीने परिक्षण करण्यात आले असून खालील अटी व शर्तिवर मंडप/स्टेज परवानगी करिता वाहतूक विभागाची नाहरकत आहे.

अ.नं	अर्जदार	मंडप/स्टेज जागेचा पत्ता	मुदत
१.	मे.नवकर आर्काटिक	मौजे वरसावे स.क्रं.२१/१ अं, २३/१, ४२, ४५, ४७/२, ४८, ९२/१, ९२/२, ९३, ९४, ९५, ९६/१, ९७/१, ९७/१, ९७/२, ९८, १००	१ जून २०२३ ते ३० नोव्हेंबर २०२३ पावेतो.

अटी व शर्ती-

- सदरची नाहरकत ही केवळ मंडप / स्टेज करिता देण्यात येत असून कार्यक्रमा करिता मा.पोलीस उपआयुक्त, परिमंडळ-१, काशिमीरा वाहतूक विभाग, परिमंडळ-१ व काशिमीरा पोलीस ठाणे यांची परवानगी घेणे बाबत अर्जदार यांना समज देण्यात यावी.
- मंडप/स्टेज करिता आवश्यक संबंधित सर्व विभागाची(मनपा, जागामालक ई.) परवानगी घेणे बंधनकारक आहे.
- सदरची नाहरकत ही केवळ वाहतुकीच्या दृष्टीने देण्यात आली आहे याची अर्जदार यांनी समज घ्यावी.
- मंडपाचा आकार एकुण रस्त्याच्या रुंदीच्या १/४ पेक्षा जास्त नसावा.
- मंडप/स्टेज रोडच्या जंक्शनपासून किमान रोडच्या अर्धे या प्रमाणे जंक्शनपासून लांब राहिल.
- अर्जदार यांना दिलेली मुदत संपताच मंडप काढून घेण्याची समज दयावी.
- फुटपाथवरून जाणारे व येणारे नागरीकांना त्रास अथवा अडथळा निर्माण होणार नाही याची दक्षता घ्यावी.
- सुरक्षिततेच्या दृष्टीने तसेच अग्निशामक विभागाचे दिलेल्या अटी योग्य ती उपाययोजना करण्यात यावी.
- स्थळाजवळ/मंडपाजवळ/स्टॉलजवळ सुमारे १०० मिटर अंतरापर्यंत वाहने पार्क होता कामा नये.
- कार्यक्रमाच्या ठिकाणी जवळून बस, ॲंब्युलन्स, पोलीसचे मोठे वाहन, अग्निशामक वाहन, घंटागाडी कचरा वाहन नेणारे वाहन अशी वाहने जाणेस रस्ता खुला सोडावा.
- कोविड-१९ च्या महामारीचे अनुषंगाने महाराष्ट्र शासनाने दिलेल्या मार्गदर्शक सुचना नुसार योग्यती खबरदारी व काळजी घ्यावी.
- आपणाकडून पुन्हा कार्यक्रम ठिकाणची व जागेची तसेच जागेच्या कागदपत्राची पाहणी होवून वाहतुकीस अडथळा निर्माण होणार नाही तसेच मा.न्यायालयाचे निर्देशाचे पालन करण्याचे वरील अटी व शर्तीचे उल्लंघन करणाऱ्या मंडप/स्टेजवर योग्य ती कायदेशीर कारवाई करण्यात येईल याची नोंद घ्यावी.

SA-Var
06/06

(रमेश भागे)

वरिष्ठ पोलीस निरीक्षक
वाहतूक विभाग परिमंडळ-१, मिरारोड



काशिमिरा पोलीस स्टेशन

मिरा-भाईंदर, वसई-विरार पोलीस आयुक्तालय

छत्रपती शिवाजी महाराज पुतळ्याजवळ, काशिमिरानक्का,
काशिगाव, (मिरारोड पुर्व) ता.जि.ठाणे फोननंबर ०२२-२८४५७३०१

Mail id:- pi.kashimira.mb-vv@mahapolice.gov.in



स्वातंत्र्याचा अमृत महोत्सव

गोपनीय जावक क्रमांक : ०५६/२०२२

दिनांक १६/०७/२०२२

मा. प्रभाग अधिकारी,

प्रभाग क्रमांक -०६

मिरा-भाईंदर महानगरपालिका

विषय :- मंडप परवानगी बाबत...

संदर्भ :- जा.क्र./गनपा/प्र.क्र ४०१/२२-२३ दि.३०/०६/२०२२ अन्वये

-०-०-०-०-०-०-०-०-

महोदय/

उपरोक्त विषय व संदर्भान्वये सादर की, श्री यश कोठारी (नवकार आर्केटेक) रा. वी/१३०२, रामेश्वर टॉवर नं-१, न्यु गोल्डन नेस्ट भाईंदर पुर्व यांनी श्री महाश्रमणजी महाराज यांचे चातुर्मास कार्यक्रमा करीता वसोवा गाव ता.जि.ठाणे येथील सर्वे नं २१/१अ, २३/२, ४२, ४५, ४७/२, ४८, ९२/१, ९२/२, ९३, ९४, ९५, ९६/१, ९७/१, ९७/२, ९८, १००, या जमीनी मध्ये मंडप उभारण्याची परवानगी मागितलेली आहे.

तरी अर्जदार यांनी जमीन मालक यांचेकडून तात्पुरता मंडप उभारणे करीता नाहरकत दाखला दिल्या नंतर, तसेच मा.उच्च न्यायालयाने दिलेल्या निर्देशानुसार व त्या अनुषंगाने महाराष्ट्र शासनाच्या परिपत्रकाचे अधिन राहून योग्य त्या अटी शर्तीवर आपल्या स्तरावर मंडप उभारण्याची परवानगी देणेबाबत पुढील योग्य ती कार्यवाही करण्यात यावी.



(Handwritten signature)

(संजय हजारे)

वरिष्ठ पोलीस निरीक्षक
काशिमिरा पोलीस ठाणे



MIRA-BHAYANDAR MUNICIPAL CORPORATION
FIRE DEPARTMENT

Tel. No. 2819 76 37 / 101



MBMC / FIRE / 435 / 2022-23

DATE: 19/07/2022

To,
Assistant Commissioner/Designated Officer,
Ward Committee No. 6,
Mira Bhayandar Municipal Corporation,
Dist: - Thane.

Sub :- Grant of Provisional No Objection Certificate Stipulating Fire Protection and Fire Prevention requirement for the proposed "Chaturmas Program" On land bearing S. No./H. No. 21(pf), 23(pf), 42, 45, 47/2, 48, 92/1, 92/2, 93, 94, 95, 96/2, 100 at Village Varsave Tal. & Dist. Thane.

Ref :- 1) An Application received from M/s. Navakar Architects, Dated: 04/07/2022.
2) Built up area certificate received from M/s. Navakar Architects, Dated: 04/07/2022.
3) A letter received from Assistant Commissioner/Designated Officer No. MBMC/W. No. 6/401/2022-23 Dated: 30/06/2022.

Applicant has given a Proposal for a permission of "Chaturmas Program" to be held on 1st June 2023 to 30th November 2023 on above mentioned S. No. Plot.

Hereby, our department recommending the Fire Safety majors at the above mentioned Venue accordingly the plans are scrutinized. At present plot is vacant. This Proposal is a proposal for "Chaturmas Program" while taking in to consideration of these facts this department is issuing the N. O. C. with fire fighting system. The following Fire protection & prevention systems should be provide by Applicant. After complying these recommendation this department will issue a final No Objection Certificate for the purpose of "Chaturmas Program".

OBSERVATIONS AND DIRECTIONS ARE GIVEN BELOW:

The Applicant has proposed to construct the temporary structures as below.

Sr. No.	Description	Units
01	2 B. H. K.	217 Nos.
02	1 B. H. K.	39 Nos.
03	1 R. K.	315 Nos.
04	Main Pandal	1 Nos. (Sitting Capacity 7000)
05	Bhojan Shala	1 Nos.
06	Dormitory	20 Nos.
07	Pandal	3 Nos.
08	Dormitory	13 Nos.

The site is located on 12.00 meter wide road connected with 15.00 meter wide road.

SUGGESTIONS :

- Open Space as per shown in the Plan around all the temporary structures shall be maintained free of all Projection / Encroachments / obstruction for easy movements of fire appliances & same shall be capable of taking the load of fire engines up to 40 tones.
- Separate area for Parking shall be provide.
- High clearance and width of the entrance gates shall not be less than 5.00 meters.
- This N. O. C. is valid from 1st June 2023 to 30th November 2023 only.

FIRE FIGHTING REQUIREMENTS:
SUGGESTIONS FOR WATER TANK

- Applicant shall be provide 4 Nos. separate Water Tanks for fire fighting purpose with minimum 20000 liter capacity of each tank.
- The fire tanks shall be equipped with one Electrically Driven Pump of suitable capacity along with the complete set of Hose Boxes (As per actual required) with R. R. L. Hoses and Branch Pipes.
- Water supply required shall entirely accessible to the fire engines of the local fire service.

FIRE PUMP :

1. Each water tank provided for fire fighting purpose shall be connected to a Fire Pump of capacity of not less than 2280 liters min.. capable of giving pressure of not less than 5.5 kgs./ Sq. cms. at the furthest point of the covered area.
2. Electric supply (Normal) to this Pump shall be independent circuit.

RECOMMENDATIONS FOR DRY RISER : (FOR EACH WING)

- ❖ MS hose box (Double Door) of 18 gauge thickness, with front glass. 15 mtrs Rubber lined Pyro-protect non percolating of ISI marked delivery hose pipe IS-636 marked with ISI-903 marked couplings & GM branch pipe IS-2871/1983 marked.

PORTABLE FIRE EXTINGUISHER:-

ABC Type store pressure fire extinguisher IS-15683 of 4 kg. capacity for the protection of Pandals, Tents/Temporary structures, Dormitory & at other required Places.

HOSE BOXES:-

Near each Water tank and at other required Places hose boxes to be provided. Each box shall be equipped with 2 Nos. Hoses of 15 meter length of m 63 mm rubber line hose along with standard branch pipe. It shall conform to latest IS: 636 and 903 respectively.

ASSEMBLY POINTS AND LAYOUT MAP/PLAN:

- In case of emergency at least 3 to 4 assembly points shall be provide in the whole layout.
- Assembly points shall be kept free from obstruction and it shall be vacant all the time. No other activity is permissible at assembly point area.
- Access to all the assembly point shall be free from obstruction.
- The printed layout map/plan in large scale (Easily Visible) shall be installed or mount at various places in the layout which will assist the people/public for the evacuation in case of emergency.

TRAINED FIRE OFFICER FIREMEN AND SECURITY GUARDS:

- A qualified fire officer with qualification of min. Sub Officer Course and Firemen with qualification of Firemen Course from Directorate Maharashtra Fire Services shall be appointed for round the clock duty.
- The trained security having basic knowledge of fire fighting & fix met installation shall be provided / posted round the clock.
- Maintenance of all the first aid fire fighting equipments, other fire fighting equipments / appliance in good working condition at all times.
- To liaise with the City Fire Brigade on regular & continual basis.

DISASTER MANAGEMENT PLAN:

- Disaster management plan for fire & other emergency shall be prepare and kept ready at the security check point/security cabin.
- The mock drill with the designated fire marshal for any operation of disaster management plan shall be carried out before 1st June 2023 and it shall be in keep in practice with a periodic interval of at least 15 days.
- Emergency exit route plan shall be displayed in the various points in the layout along with the marking of assembly point.
- The Phone number of local fire service and disaster management cell of Mira-Bhayandar Municipal Corporation shall be display at various points in layout.

ALTERNATIVE SOURCE:-

An alternative source of L.V./H.V. supply from a separate sub-station with appropriate Change Over Switch shall be provided for fire - pump. emergency lighting circuits and manual fire alarm system. It shall be housed on / in separate cables.

GENERAL RECOMMENDATIONS**ACCESS**

Adequate passageway and clearances required for the fire fighting appliances to enter the premises shall be provided at the main entrance, the width of the entrance shall be not less than 5.00 meters. If an arch or covered gate is constructed, it shall have a clear head-room of not less than 5 meters.

The other provisions of various government authority shall be strictly followed.

This is a Provisional No Objection Certificate, after providing the above fire prevention and protection system and after compliance of above recommendations the Final No Objection Certificate will be issued. Please note that this N.O.C.(Provisional) is not Development Permission (C.C.).

The Chief Fire Officer reserves right to amend any additional recommendations deemed fit during the stage wise inspection due to the statutory provisions amended from time to time and in the interest of the protection of the people/public.

The Party has paid the capitation fees **Rs. 22,000/- vide receipt No. 309138 dated 19/07/2022** for the Total gross built up area **28160.14 Sq. mtr.** as certified by the Architect vide his letter **Dated 04/07/2022.**

Town planning department is requested to verify the total built up area and inform this office and if same is found to be more for the purpose of levying additional capitation fees if required.

Thanking you,



**A. CHIEF FIRE OFFICER
FIRE & EMERGENCY SERVICES
MIRA-BHAYANDAR MUNICIPAL CORPORATION**

PLEASE NOTE:- As per The Fire Prevention & Life Safety Measures Act The Fire Fighting Installation Work should be done by Licensed Agency appointed by Government Of Maharashtra only. The list of the License Agencies is available on www.maharashtrfireservices.org Or www.mfsindia.org.



72

मिरा भाईंदर महानगरपालिका

प्रभाग समिती कार्यालय क्र. ०६ इमारत

राष्ट्रीय महामार्ग क्र. ०८, काशिमीरा पोलीस स्टेशनच्या मागे,
काशिमीरा, ता.जि.ठाणे- ४०११०७

9

जा. क्र. मनपा/प्र.क्र.०६/ ११२९ /२०२२-२३,

दिनांक :- १३/०९/२०२३

प्रति,

मे. नवकर आर्किटेक

१३०२, रामेश्वर टॉवर-१,

न्यू गोल्डन नेस्ट, भाईंदर (पू).

विषय :- तात्पुरत्या स्वरूपात मोकळ्या जागेत धार्मिक कार्यक्रमाकरीता सुधारित परवानगी
मिळणेबाबत.

- संदर्भ :- १) मा. विशेष महासभा दि. २८/१२/२०१७ प्रकरण क्र. ४६ ठराव क्र. ४६
२) मा. महासभा दि. ०२/०४/२०१८ प्रकरण क्र. ४, ठराव क्र. ५
३) मा. कार्यकारी अभियंता (साबां) यांचेकडील मनपा/मिळकत/१०/२०२०-२१
दि. ०५/१०/२०२०
४) जा.क्र.मिभा/मनपा/वै.आ./७५/२०२१-२२ दि. ०५/०४/२०२१
५) आपलेकडील दि. / /२०२३ रोजीचा अर्ज.
६) वाहतुक शाखा, काशिमीरा यांचेकडील जा.क्र. वा.शा./ना-हरकत/
/२०२२-२३ दि. /०१/२०२३ रोजीचा नाहरकत पत्र.
७) अग्निशमन विभागाकडील जा.क्र. वा.शा./मि.भा./मनपा/अग्नि/ /२०२२
२३ दि. /०१/२०२३ रोजीचा ना हरकत दाखला.
८) स्थानिक पोलीस स्टेशन, यांचेकडील जा.क्र. वा.शा./ना-हरकत/
/२०२२-२३ दि. /०१/२०२३ रोजीचा नाहरकत पत्र.
९) जा.क्र.मनपा/प्र.क्र.०६/५२६/२०२२-२३ दि. २९/०७/२०२२ रोजीची परवानगी

स्थळ :- मौजे वरसावे २१ (पार्ट), २३/१, ४२, ४५, ४७/२, ४८, ७८/१, ७९/१,२, ८०/१,२, ८३/१,२,३, ८४, ८५/१,२,
८६/१,२, ८७/१,२, ८८/१,२, ८९/१, ९१, ९२/१,२, ९३, ९४, ९५, ९६/१,२, ९७/१,२, ९८, १००, १०२/१,२,४, १०३/१,२,
५वी

महोदय,

उपरोक्त संदर्भिय विषयान्वये कळविण्यांत येते की, मिरा भाईंदर महानगरपालिका हद्दीतील प्रभाग समिती
क्र.०६ चे कार्यक्षेत्रात दि. ०१/०६/२०२३ ते दि. ३०/११/२०२३ पर्यंत एकूण १८३ दिवस मंडप बांधणेस खालील
अटी/शर्ती नुसार परवानगी देण्यात येत आहे.

अटी/ शर्ती :-

१. सदर परवानगी आरक्षण किंवा खाजगी जागेत तात्पुरत्या स्वरूपामध्येच राहिल.
२. सदर कार्यक्रमात प्लास्टीकचा वापर करण्यात येवू नये.
३. सदर जागेवर निर्माण होणारा कचरा संबंधित जागामालकने स्व:स्वर्चाने स्वच्छ करून जागा व परीसर
स्वच्छ ठेवणे बंधनकारक राहिल याची दक्षता घेणेच यावी.
४. मोकळ्या जागेवर महानगरपालिकेच्या परवानगी शिवाय कोणतेही वापर व दुरुपयोग होणार नाही याची
संबंधित अर्जदाराने/संस्थेने दक्षता घेण्यात यावी.
५. मंडप फी एकदा महानगरपालिकेकडे भरणा केल्यास सदर रक्कमेचा परतावा केला जाणार नाही याची
नोंद घ्यावी
६. ध्वनीक्षेपकाबाबतची परवानगी स्थानिक पोलीस स्टेशनकडून घेणेची जबाबदारी आपली राहिल.
७. सदर परवानगीची प्रत मंडप/स्टेजचे दर्शनी भागावर लावणे बंधनकारक राहिल. अन्यथा अनधिकृत समजून
काढून टाकणेची कार्यवाही करण्यांत येईल.
८. वरील अटीशर्तींचे/ नियमांचे उल्लंघन केल्यास नियमानुसार कार्यवाही करण्यात येईल.
९. महाराष्ट्र अविघटनशील कचरा (नियंत्रण कायदा २००६ अंतर्गत महाराष्ट्र शासनाद्वारे प्लास्टिक व थर्माकॉल अविघटनशील
वस्तूंचे (उत्पादन वापर, विक्री वाहतुक, हाताळणी, साठवणुक) अधिसूचना २०१८ चे अनुपालन करणेबाबत केलेल्या सुचनांचे
तंतोतंत पालन करण्यात यावे
१०. आवश्यक संबंधित सर्व विभागाची परवानगी घेणे बंधनकारक राहिल.
११. सदर कार्यक्रमावर GST/ सेवा कर लागू असल्याचे भविष्यात निदर्शनास आल्यास आपल्या संस्थेस सदर
भरणा करणे बंधनकारक राहिल, याबाबतचे हमीपत्र संस्थेकडून घेण्यात येत आहे.

Received,
Yashkothari

(सचिन बच्छाव)

सहा. आयुक्त तथा पदनिर्देशित
प्रभाग कार्यालय